SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No(s). 104/2021

AMIT SAHNI Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

Date: 29-01-2021 This petition was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Mahabir Singh, Sr. Adv.

Ms. Preeti Singh, AOR Mr. Amit Sahni, Adv. Mr. Sunklan Porwal, Adv. Mr. Sunil Gulia, Adv.

Mr. Jasman Singh Sethi, Adv.

Mr. Sonali Tiwary, Adv.

For Respondent(s) Mr. B.V. Balaram Das, Adv.

UPON hearing the counsel the Court made the following

ORDER

Learned counsel for the petitioner submits that the vacancies in the Appellate Tribunal under Prevention of Money Laundering Act are not being filled up which is causing immense hardship.

Issue notice returnable in four weeks.

Learned counsel for the petitioner is permitted to serve a copy of the petition to the office of the learned Solicitor General.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER